

.. .. Khalistan-Pak Agency ..

*150. SHRI CHIRANJI LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item published in English daily Tribune dated 14 January, 1982 that Khalistan is the agency of Pakistan; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) Yes, Sir.

(b) It refers to the views of a visiting religious leader. Government have taken note of these views.

Fall in Export in Coir Products

*151. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of INDUSTRY be pleased to state:

(a) the measures suggested by Government of Kerala to the Central Government for tiding over the crisis due to the fall in the exports and the sluggishness in the internal markets of coir products;

(b) the action taken by Government of India, on it; and

(c) the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c). In order to boost exports, the Government of Kerala has suggested payment of freight subsidy on exports. This proposal has been examined and an alternative proposal for cash compensatory support has been formulated by the Coir Board, which is now under process.

2. The Government of Kerala has made the following suggestions to counter the sluggishness of demand in the internal markets, viz:—

(i) Contribution of the Central Government towards share capital

assistance of the Kerala State Co-operative Coir Marketing Federation;

(ii) Rebate on sale of coir and coir products of the cooperatives within the country;

(iii) Reimbursement of the 50 per cent amount contributed by the State Government to the Kerala State Co-operative Coir Marketing Federation for its price fluctuation fund; and

(iv) Reimbursement of the amount spent by the Kerala Government from 1978-79 on the Centrally approved scheme of the State Government.

These suggestions have been discussed in detail with the officials of the State Government. They have been requested to consult the Reserve Bank of India and the Coir Board and to reformulate their proposals in the light of such discussions. The specific proposals are awaited from the Government of Kerala.

Amendment to Labour Laws

*153. SHRI ARVIND NETAM: Will the Minister of LABOUR be pleased state:

(a) whether Government have any power to prosecute and claim damages from Labour Unions, which indulge in wilful damage to public property, causing great financial loss to the exchequer;

(b) whether Government would consider to adopt latest laws enacted in this regard recently in U.K. and other countries of the world after proper modification suited to our country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): (a) Yes, Sir.

(b) and (c). In view of the above Government does not feel need for the present, for enacting special Legislation in this regard.

Strategy for Tribal Development

*154. SHRI BHEEKHABHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that strategy of tribal development was conceived and formulated much earlier than the Component Plan;

(b) whether it is a fact that allocations made during Sixth Plan for Tribal Sub Plan are much less than those of Component Plan;

(c) if so, the reasons therefor when the population of Scheduled Castes is double than that of Scheduled Tribes; and

(d) the reasons why Tribal Sub Plan has been made unlike Component Plan, area oriented and not beneficiary oriented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) and (b). Yes, Sir.

(c) As per the 1971 census the population of Scheduled Castes is almost double that of Scheduled Tribes.

(d) Tribal Sub-Plan approach envisages area development with focus on Scheduled Tribes. Both area development schemes and beneficiary-oriented schemes are also taken up. In fact, in the Sixth Plan more emphasis is being paid on beneficiary-oriented schemes than in the Fifth Plan period.

अन्डमान तथा निकोबार द्वीप समूह का विकास

*155. श्री रीत लाल प्रसाद वर्मा : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि समूचित प्रशासकीय यूनिट न होने के कारण अन्डमान तथा निकोबार द्वीपसमूह का अभी तक समूचित विकास नहीं हो पाया है;

(ख) क्या यह भी सच है, कि अन्डमान और निकोबार द्वीपसमूह का 5000 वर्ग किलोमीटर का क्षेत्र प्राकृतिक संसाधनों से भरपूर होने के बावजूद, राष्ट्रीय हित में उनका उपयोग नहीं किया जा रहा है क्योंकि सड़कों, उद्योगों, कृषि, संचार, व्यापार आदि की दृष्टि से ये द्वीप उपेक्षित रहते हैं; और

(ग) यदि हां तो क्या सरकार का विचार इन द्वीपों में रहने वाले भारतीय लोगों के जीवन के भरपूर विकास के लिए तथा उन्हें वहां के स्थानीय प्रतिनिधियों के माध्यम से प्रगति तथा विकास के अवसर प्रदान करने के लिये "अन्डमान-निकोबार विकास प्राधिकरण" स्थापित करने का है; और यदि नहीं, तो इसके क्या कारण हैं ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी. वेंकटसुब्बय्या) : (क) से (ग), यह कहना सच नहीं होगा कि समूचित प्रशासकीय यूनिट न होने के कारण अन्डमान तथा निकोबार द्वीप समूह का समूचित विकास नहीं हुआ है। 1.88 लाख जनसंख्या वाले इस संघ शासित क्षेत्र का प्रशासन एक प्रशासक के माध्यम से सीधी केन्द्रीय सरकार द्वारा किया जा रहा है। प्रशासक को सलाह देने के लिये हाल ही में एक प्रबन्ध परिषद स्थापित की गई है और परिषद को अन्य बातों के साथ साथ संघ शास्त्रा क्षेत्र के संबंध में विचार विमर्श करने और पंचवर्षीय योजनाएं और वार्षिक योजना प्रस्तावों के संबंध में सिफारिश करने का अधिकार है। प्रदेश परिषद के चुने हुए सदस्यों में से पांच को पार्षद नियुक्त किया गया है। और उनको विशिष्ट विषय सौंपे गये हैं। जनता के प्रतिनिधियों को इस संस्था के होते हुए संघ शासित क्षेत्र के